

## WRITTEN ANSWERS TO QUESTIONS

**Exit Policy**

\*84 SHRI RAM KAPSE : Will the Minister of LABOUR be pleased to state:

(a) the present status of the Exit policy of the Government; and

(b) the time by which it is likely to be implemented?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) and (b). The procedure regarding "exit" or closure of an industrial establishment or a part thereof is contained in the Industrial Disputes Act, 1947. The Act lays down *inter alia* the procedure for closing down an industrial establishment and the compensation payable to workmen in cases of retrenchment and closure. Based on the recommendations made by the Ramanujam Committee on the New Industrial Relations Law, the deliberations held at various forums and after taking into consideration the recommendations of the Inter-Ministerial Group on Industrial Restructuring, specific proposals to amend the Industrial Disputes Act 1947 have been considered for finalisation at the appropriate time.

**Hawala Racket**

\*85. SHRI RUPCHAND PAL :

SHRI JITENDRA NATH DAS :

Will the Minister of FINANCE be pleased to state :

(a) how many names are there in the Jain diaries known as Hawala racket;

(b) the total number of raids conducted by CBI in this regard;

(c) whether Hawala payments were made to politicians and bureaucrats;

(d) whether CBI has conducted any inquiry against all of them;

(e) if so, the details thereof;

(f) if not, the reasons for delay;

(g) the number of CBI officers have been shifted, transferred and retired who were dealing with above investigation; and

(h) the main reasons for their shifting?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) The diaries seized from Shri J. K. Jain contain 115 coded initials/names.

(b) Central Bureau of Investigation (CBI) conducted several raids at various places in course of investigations in this case.

(c) to (f). As the matter is subjudice, it is not appropriate to disclose details in this regard at this stage.

(g) and (h). The investigating officer of the case remains unchanged.

**Fifth Pay Commission**

\*86. SHRI A. VENKATESH NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the members of the Fifth Pay Commission had gone on a two-and-a-half week world tour including Malaysia, Newzealand, Canada, United Kingdom;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether demand has been made to the Commission to give an interim report by December, 1995; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : (a) and (b). The Fifth Central Pay Commission undertook a study tour to Malaysia, New Zealand, Canada and United Kindom from October 3 to October 19, 1995. The objective was to acquaint themselves with various new initiatives taken by the Governments of these countries in the field of public service management, pay determination, optimisation of the size of the Government machinery etc. And also to study the impact of the measures taken to actually implement the policy initiatives.

(c) No, Sir.

(d) Does not arise.